

(ग) यदि हा, तो क्या दिल्ली परिवहन निगम के अधिकारियों ने कभी इस बम स्टापो का निरीक्षण किया है, और

(घ) यदि नहीं, तो इसके क्या कारण हैं और क्या दिल्ली परिवहन निगम के अधिकारी इस तथ्य की ओर ध्यान देंगे ?

बीबहन और परिवहन संचालन में प्रचारी राज्य मंत्री (श्री चांद राव) : (क) से (घ) यमुना पार क्षेत्र घनी आबादी वाला है तथा कभी कभी पुराने यमुना पुल की रकाबटों के कारण बस सेवाओं में अवरोध होता है। इस क्षेत्र में निवासियों की सुविधा के लिए दिल्ली परिवहन निगम की बसों को पर्वत सञ्चालन में लगाया गया है। बरतना आई.टी.ओ. को धनक बम सेवाओं को परिष्कृत किया जा रहा है।

दिल्ली परिवहन निगम के अधिकारी यमुना पार क्षेत्र को बस्तिया में और लाम/किसा यमुना बाजार स्टापो इत्यादि का दौरा करते हैं जिससे कि यातायात की शोध निकाली और स्वयं की स्थिति के अध्ययन का मुनिश्चित किया जा सके। नये यमुना पार क्षेत्र की विभिन्न बस्तियों के नियमित यात्री सघों में भी सम्पर्क बनाए रखते हैं।

मुजफ्फरपुर और छोटा नागपुर में दूरदर्शन केंद्र

3471. श्री मृषय्य प्रसाद : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि

(क) मुजफ्फरपुर दूरदर्शन केंद्र का सामान्य प्रसारण क्षेत्र किनना है तथा इस केंद्र के कार्यक्रम बिहार में किन-किन क्षेत्र में धनीभारत दत्त जा सकते हैं और

(ख) क्या सरकार ने दक्षिण बिहार में विशेष-कर छोटेनागपुर में एक दूरदर्शन केंद्र स्थापित करने का निर्णय किया है और यदि हा, तो तत्सम्बन्धी व्यौरा क्या है ?

सूचना और प्रसारण मंत्री (श्री नाल कुम्भ ऋषाबाणी) : (क) मुजफ्फरपुर दूरदर्शन प्रेषण केंद्र 40 किलोमीटर के घेरे में सेवा प्रदान करता है जिसके धनगत 5,000 वर्ग किलोमीटर क्षेत्र घाता है।

(ख) जी, नहीं। फिलहाल दक्षिण बिहार या छोटेनागपुर में दूरदर्शन केंद्र स्थापित करने का कोई प्रस्ताव नहीं है।

Amount sanctioned to National Federation of Industrial Cooperatives Ltd.

3472. SHRI BIRENDRA PRASAD: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that large amounts has been sanctioned to the National Federation of Industrial Cooperatives Ltd., New Delhi by your Ministry from time to time during the last three years;

(b) has the objectives stipulated in the grants been fully achieved;

(c) the maintenance expenditure of the NFIC Ltd, on salaries, rents and also TA/DA of the Chairman for the last three years;

(d) whether it is a fact that NFIC Ltd. has failed to submit the audited reports of Accountant General of India as per conditions of grants sanctioned for the last several years; and

(e) if so, how Government nominated Directors kept proper watch over the Government funds entrusted to this organisation and how further funds are being released?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) during the last three years following amounts (Share capital investments & grants) were released to National Federation of Industrial Cooperatives for different approved schemes:

Year	Grants (Rs in lakhs)	Share Capital Investment (Rs in lakhs)
1975-76	4.62	.
1976-77	5.76	6.00
1977-78	4.07	5.00

(b) The Federation has helped in marketing the goods produced by the Industrial Cooperatives which comprise the weaker sections of the society.

(c) The year-wise details are given below

Head	1975 76	1976 77	1977-78
(i) Salary	3 43 979 54	4 52 344 60	5 23 164 46
(ii) Rent	74 235 40	2 33 630 21	3 09 934 71
(iii) I A & DA to Chairman	11 310 00	3 774 00	12 212 95

(d) The Statutory auditors appointed by the Central Registrar, Ministry of Commerce & Civil Supplies and Cooperation have completed the audit for the year 1973-74 and the audit for the year 1974-75 is in progress. The audited accounts will be furnished to the AGCW&M after the completion of the audit.

(c) As soon as some deficiencies in the working of the Federation were detected the matter was taken up with the Central Registrar for conducting an enquiry into the working of the Federation. No funds have been released to the Federation during the current year (1978-79) till to-date.

Diffusion/Decentralisation of Family Control Over Business

3473 SHRI CHITTA BASU
SHRI T A PAI

Will the Minister of INDUSTRY be pleased to state

(a) whether Government have since formulated any action programme in regard to the proposed diffusion or decentralisation of the family control over business, trade and manufacturing companies, and

(b) if so, the full details thereof?

THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
(SHRIMATI ABHA MAITI) (a)
No Sir

(b) Does not arise

Income Tax Evasion cases against Shri Kanti Desai

3474 SHRI K A RAJAN Will the PRIME MINISTER be pleased to state

(a) whether Government's attention has been drawn to the news items appearing now a-days in some of the prominent weeklies and news papers about the corruption and Income tax evasion cases against Shri Kanti Desai,

(b) if so, what are the details and Government's reaction thereto,

(c) whether the former Home Minister Shri Charan Singh's statement that his proposal for holding enquiry into allegations against Shri Kanti Desai was turned down by the Prime Minister is correct, and

(d) if so what is the reason therefor?

THE PRIME MINISTER (SHRI MORARJI DESAI) (a) Government have seen some news items alleging corruption and income-tax evasion in the case of Shri Kantibhai Desai

(b) Looking to the nature of allegations there was no cause of action on the part of Government. In any case Government can not regulate its functions on biased and baseless news-reports

(c) and (d) Yes, Sir. No enquiry was called for as there was neither any specific allegation nor a *prima facie* case